FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR VECTOR PROJECTS INDIA PRIVATE LIMITED OPERATING INTEGRATED TURNKEY INTERIOR SOLUTIONS PROVIDER AT MUMBAI, MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Vector Projects (India) Private Limited CIN: U20299MH2001PTC134091
2.	Address of the registered office	4th Floor, Vector House, L.B.S. Marg, Near Asian Paints Ltd. Bhandup (W). Mumbai MH 400078 IN
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	4th Floor, Vector House, L.B.S. Marg, Near Asian Paints Ltd. Bhandup (W). Mumbai MH 400078 IN
5.	Installed capacity of main products/ services	Details not available
6.	Quantity and value of main products/ services sold in last financial year	Details not available
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Resolution Professional at: cirp.vectorprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Resolution Professional at: cirp.vectorprojects@gmail.com
10.	Last date for receipt of expression of interest	09/06/2023
11.	Date of issue of provisional list of prospective resolution applicants	19/06/2023
12.	Last date for submission of objections to provisional list	24/06/2023
13.	Process email id to submit EOI	cirp.vectorprojects@gmail.com

Sd/-

Ashok Barbole
Resolution Professional of Vector Projects (India) Private Limited
IBBI/IPA-001/IP-P-02280/2021-2022/13720
AFA No.: AA1/13720/02/070723/104402
Opp Pooja Hotel Near Ashok Hotel,
Tilak Nagar, Latur, Maharashtra – 413 512
Email ID: cirp.vectorprojects@gmail.com

Date and Place: Latur 25/05/2023

NITI Aayog's governing council to discuss 'developed India' plan

INDIA@100. Eight core issues identified for deliberations for future growth

Dalip Singh
New Delhi

NITI Aayog's governing council meeting, to be chaired by Prime Minister Narendra Modi on Sunday, will work towards finalising a road-map and outcome-oriented action plan envisioning India as a developed nation around the broad theme of "Vikasit Bharat@2047", official agenda accessed by *businessline* reveals.

High on priority of the NITI Aayog's governing council meeting is to give a thrust on the Ministry of Micro, Small and Medium Enterprises (MSME) for growth and job creation in the country in the next 25 years. This is besides seven other core areas that Niti Aayog has identified for deliberations at the council meeting. It comprises the role of Team India for Vikasit Bharat or Developed India when it turns 100 in 2047, infrastructure and investments, minimising compliance, women empowerment, health and nutrition, skill development and Gati Shakti for area development and social infrastructure. For every sector, action plan with coordinating ministries and States, timelines and executing departments have been listed for tracking updates on sectoral development achievements.

FUTURE FORWARD. The priority will be to focus on MSMEs for growth and job creation in the next 25 years

"As we envision India as Vikasit Bharat@2047, the governing council meeting this year is an occasion to introspect and cohesively work with the spirit of co-operative federalism during this *Amrit Kaal* period to enable India become a developed nation," NITI Aayog Vice-Chairman Suman K Bery wrote on May 12 in his invite to Ministers, Chief Ministers (CMs) and Union Territory Lt Governors (LGs), among others, for attending the meeting on Sunday.

ONLINE PLATFORM

The Central government's apex public policy think-tank wants a common online platform for all schemes, solutions and systems for ease of doing business and avoid the virtual clutter and accompanying difficulties, said NITI Aayog's agenda papers circulated among central ministers, CMs and LGs. Similarly, the Centre's department of industries and commerce has also been assigned to develop a robust online dispute resolution. Both the solutions are expected to take shape in one year.

"The forward movement from Micro Enterprises to Small and from Small enterprises to Medium enterprises is critical for the sector," the NITI Aayog has recommended to Centre and States for scaling up of this segment.

FISCAL MANAGEMENT

For better fiscal management, the governing council will deliberate on strengthening of Annual Credit Plan, formulated by taking inputs needed to plan the credit targets of the banks, and State-Level Bankers Committee (SLBC) target mechanism. Another point of discussion where the public think-tank will be encouraging States and Centre to deliver is on implementation of strategic investment plan developed under "Raising and Accelerating MSME Performance", for which the Union Cabinet had approved more than ₹6,000 crore last year.

Building of 30 technology centres and 65 extension centres for bridging the skill-gap in the MSME sector also figures on the agenda of the meeting which some States like West Bengal have decided not to join.

India, Australia keen to conclude trade agreement by 2023-end

Press Trust of India
Sydney

India and Australia on Wednesday inked a migration and mobility partnership pact to open up opportunities for students, academic researchers and business people, and resolved to conclude a comprehensive trade deal by the end of year to significantly expand economic ties.

The pact was signed after wide-ranging talks between Prime Minister Narendra Modi and his Australian counterpart Anthony Albanese.

In his media statement, Albanese said the aim is to conclude the Comprehensive Economic Co-operation Agreement (CECA) by the end of the year. "We reiterated our shared ambition for an early conclusion of the Australia-India comprehensive economic co-operation agreement later this year," he said in the presence of Modi.

Last year, India and Australia finalised the Economic Co-operation Trade Agreement (ECTA) and it came into force last December. The two sides are now working on the CECA. "Today, in my meeting with Prime Minister Albanese, we talked about taking India-Australia Comprehensive Strategic Partnership to greater heights in the next decade," Modi said.

CONSTRUCTIVE TALKS. Prime Minister Narendra Modi and his Australian counterpart Anthony Albanese at a joint press meet, in Sydney on Wednesday AP

TASK FORCE

"We discussed in detail, the possibilities of co-operation in new areas. Last year India-Australia ECTA came into effect. Today we have decided to focus on CECA — Comprehensive Economic Co-operation Agreement," he said.

"We had constructive discussions on strengthening our strategic co-operation in the sectors of mining and critical minerals. We have identified concrete areas for co-operation in renewable energy," Modi said.

"It was decided to set up a task force on Green Hydrogen," he added. The taskforce will advise on opportunities to accelerate manufacture and deployment of clean hydrogen, focusing on hydrogen electrolysers, fuel cells as well as supporting infrastructure and standards and regulations.

Foreign Secretary Vinay Kwatra said the next two rounds of talks on the economic partnership pact have been scheduled for June and July.

CPP Investments' assets in India rise 11% to ₹1.3-lakh cr

Janaki Krishnan
Mumbai

Canada Pension Plan Investment Board or CPP Investments' net assets in India rose 11 per cent year-on-year (y-o-y) to ₹1.3-lakh crore in FY23.

On a global basis, the pension fund ended the year with assets of C$570 billion, up 7 per cent y-o-y and making a nominal net return of 1.3 per cent.

"Despite significant declines in global equity and fixed income markets during our fiscal year, our investment portfolio remained resilient, delivering stable returns while outperforming major indexes," CPP Investments' President and CEO John Graham said.

In India, the fund has investments across sectors such as real estate, infrastructure, public and private equities, funds and co-investments, and credit. Some of its major investments in FY23 were $425 million in AI-driven content platform VerSe, $120 million with CVC Capital in Sajjan India and $34 million in Kogta Financial under private equity investment.

Under active equities, it invested C$100 million in Nykaa, C$176 million in Zomato and another C$176 million in National Stock Exchange.

Power Grid to hive off telecom business by June; targets ₹1,000-crore revenue in FY24

Janaki Krishnan
Mumbai

Power Grid Corp is readying to hive off its telecom business into a separate subsidiary by June and targets a revenue of ₹1,000 crore during the current fiscal. It also aims to monetise its transmission assets through securitisation rather than sell to its infrastructure investment trust (InvIT), as it finds the former more efficient.

Power Grid, primarily a power transmission company, has a pan-India telecom network of over 82,000 km with optic fibre and optical ground wire; it also offers transmission towers for mobile communication.

It has licences for national long-distance services, category-A internet services, and registration as an infrastructure provider.

FUND RAISE. Power Grid aims to monetise its transmission assets through the securitisation route

TELECOM PROSPECTS

The company told analysts this week that it expects strong growth prospects in the telecom business. Last week, its board approved capital expenditure of around ₹259 crore to augment its telecom access network. In FY23, the telecom business reported revenue of ₹916 crore, while earnings before interest and tax were ₹548 crore. Within the telecom business, the company is also looking at data centres as a significant business stream and it recently received approval from the Central Electricity Regulatory Commission to set up a data centre.

The company currently provides high-speed leased lines, MPLS-VPN services, data services and infrastructure services.

It is building a 1,000-rack data centre in Manesar, while an edge data centre and hyper-scale data centre are in the works.

Power Grid set up an InvIT to monetise its transmission projects and has transferred five projects to it.

Last year, due to the rise in interest rates, the company saw a decline in its asset valuations leading to lower monetisation against its target of ₹6,800 crore. It raised ₹3,500 crore in FY23 through securitisation of cashflows. In the current fiscal, it plans to raise ₹6,800 crore through the securitisation route.

Future Retail RP files pleas with NCLT for ₹1,000-cr avoidance transactions

Janaki Krishnan
Mumbai

With big companies staying away from bidding for Future Retail, its resolution professional (RP), seeking to maximise value, has filed petitions with the National Company Law Tribunal for avoidance transactions worth over ₹1,000 crore.

Avoidance transactions are financial deals entered into by a corporate debtor and they put creditors at a disadvantage or give preference to some creditors over others. The Insolvency and Bankruptcy Code provides for avoidance transactions to secure the interests of the lenders, and these include preferential transactions and undervalued transactions.

One of the transactions that were flagged was for ₹839 crore paid by Future Retail to group company Future Consumer. The transaction pertains to FY21 and FY22. There are eight other such transactions for much smaller amounts and these were with individuals and small entities during FY21.

The applications have been filed following a report made by Nangia & Co, which was appointed as a transaction review auditor to assist the RP.

COURT INTERVENTION

Last week, the RP sought the intervention of the court to get a refund from Future Consumer for the amount paid to it. The response to Future Retail's resolution under the bankruptcy process has been dismal with resolution plans and bids being received only from six entities, a couple of them being furniture dealers, an e-waste recycler, a private charter operator and a marketplace firm for interior design products called Space Mantra.

Sources indicated that the bids were not substantial with five of the six entities having bid only for some of the assets and only Space Mantra making a bid for the company. The lenders are claiming over ₹21,000 crore of dues from the bankrupt retail company. Getting back the money paid to related parties or vendors is one of the ways to improve the chances of resolution for the company and for the creditors to get back at least some of what they claim.

Future Retail came under the bankruptcy court in July last year.

JB Pharma bets on contract manufacturing, India business

PT Jyothi Datta
Mumbai

JB Pharma expects two "sweet spots" — its contract manufacturing and India region business — to drive growth this year, according to Nikhil Chopra, Chief Executive and Wholetime Director with the company.

Its annual revenues from the contract manufacturing organisation (CMO) clocked ₹400 crore, (about ₹100 crore every quarter), with a lion's share of this being collaborations for medicated and herbal lozenges with companies including Reckitt, P&G, Johnson & Johnson and Innova , Chopra told *businessline*, after the company declared its financial performance for the year ended March 31, 2023.

The present financial year will see more collaborations, across more segments and more geographies, he said. At present, JB Pharma makes lozenges for cough and cold, and an alliance is in the pipeline for Brazil. The segment is expected to grow from 12 per cent of revenues to about 20 per cent, he said, in the mid-to-long term. The company has the capacity to make 2.5 billion units at its Daman plant, and it presently makes about 1.1 billion, he said.

Sales from the India region contributes about 55 percent of its revenues. And despite geo-political challenges, he said, the rest-of-the-world market (including Russia) will see new product launches.

JB Pharma revenue stood at ₹762 crore, in the fourth quarter ended 31st March 2023, compared to ₹625 crores in same period last year, up 22 per cent. Profit after tax was ₹88 crore, compared to ₹85 crore in the same period, up 4 per cent.

TO ADVERTISE PLEASE CONTACT

Mumbai : 022 - 22021099
Pune : 020 - 26113743
Ahmedabad : 079 - 26871105

THE HINDU businessline.

MUTHOOT FINCORP LTD. | GOLD AUCTION NOTICE

Regd. Office: Muthoot Centre, TC No 27/3022, Punnen Road, Thiruvananthapuram, Kerala, India - 695001.
CIN : U65929KL1997PLC011518, Ph: +91 471 4911400, 2331427

Notice is hereby given for the information of all concerned that Gold ornaments pledged with under mentioned branches of the company for the period upto 30.06.2022 & MSGL, SPL-16, One plus, Guide Prepaid, Super value, ADGL and all other 6 months tenure Gold loans up to 30.09.2022 and MSGB, SME Suvarna & EMI due up to 31.03.2023 which were overdue for redemption and which have not been redeemed so far inspite of repeated notices, will be auctioned on 02.06.2023 from 10 am onwards.

AIROLI: F11529, F16303, F16349, F16350, F16361, F16377, F16383, F16393, F16394, F16398, F16399, F16400, F16406, F16434, F16435, F16436, F16437, F16439, F16443, F16468, F16472, F16473, F16479, F16490, F16491, F16493, F16506, F16508, F16526, F16527, F16533, F16534, F16537, F16539, F16540, F16541, F16542, F16547, F16548, F16549, F16551, F16552, F16555, F16562, F16566, F16573, F16574, F16577, F16583, F16585, F16587, F16588, F16589, F16590, F16593, F16599, F16623, F16625, F16640, F16647, F16648, F9714. **CBD BELAPUR:** F3510, F3520, F3536, F3552, F3560, F3561, F3570, F3571, F3794, F5909, F6731, F6734, F6813, F6815, F6817, F6819, F6823, F6824, F6825, F6830, F6857, F6862, F6867, F6868, F6869, F6874, F6876, F6890, F6891, F6892, F6897, F6912, F6913, F6917, F6920, F6925, F6928, F6929, F6931, F6937, F6952, F6964, F6968, F6974, F6976, F6992. **KOPARKHAIRNE-THANE:** F12262, F12324, F12412, F12414, F12420, F12450, F12455, F12457, F12458, F12460, F12485, F12499, F12519, F12540, F12565, F12568, F12616, F12617, F12623, F12760. **NERUL:** F10189, F10203, F10303, F10318, F10319, F10320, F10332, F10338, F10340, F10344, F10351, F10355, F10366, F10367, F10372, F10376, F10378, F10379, F10382, F10391, F10399, F10402, F10404, F10409, F10412, F10417, F10420, F10422, F10432, F10433, F10450, F10451, F10452, F10457, F10458, F10459, F10461, F10463, F10467, F10474, F10475, F10477, F10479, F10481, F10491, F10502, F10504, F10505, F10531, F9049. **NERUL EAST-MUMBAI:** F8997, F9007, F9036, F9040, F9088, F9089, F9092, F9096, F9098, F9099, F9101, F9102, F9107, F9111, F9112, F9113, F9114, F9125, F9132, F9137, F9138, F9147, F9154, F9155, F9156, F9165, F9166, F9167, F9174, F9175, F9176, F9180, F9183, F9189, F9195, F9196, F9197, F9198, F9200, F9209, F9211, F9216, F9217, F9221, F9228, F9242, F9252, F9264, F9267, F9273, F9278. **NERUL-SEAWOODS:** F17509, F17560, F17773, F20778, F20788, F20795, F20802, F20812, F20813, F20814, F20815, F20816, F20825, F20832, F20835, F20836, F20843, F20845, F20848, F20856, F20861, F20873, F20875, F20882, F20883, F20886, F20887, F20888, F20891, F20893, F20894, F20895, F20896, F20909, F20911, F20923, F20931, F20945, F20946, F20951, F20958, F20961, F20968, F20970, F20975, F20979, F20980, F20986, F20990, F20992, F21009, F21013, F21022, F21024, F21031, F21033, F21036, F21037, F21038, F21070. **NEW GHANSOLI:** F10339, F10574, F10594, F10625, F10680, F12377, F12401, F12485, F12489, F12509, F12529, F12563, F12578, F12580, F12590, F12597, F12602, F12608, F12610, F12611, F12622, F12623, F12624, F12627, F12628, F12636, F12639, F12641, F12659, F12661, F12670, F12671, F12672, F12675, F12679, F12680, F12681, F12684, F12697, F12705, F12708, F12710, F12712, F12718, F12722, F12726, F12728, F12731, F12747, F12748, F12755, F12765, F12767, F12769, F12771, F9065, F9240, F9479. **SANPADA:** F8191, F8298, F8657, F8717, F8718, F8722, F8743, F8746, F8749, F8758, F8771, F8774, F8777, F8789, F8796, F8805, F8808, F8824, F8839, F8970. **VASHI:** M22038, M22260, M22337, M22384, M22385, M22400, M22413, M22417, M22423, M22424, M22452, M22458, M22469, M22473, M22474, M22482, M22483, M22484, M22492, M22494, M22499, M22503, M22504, M22508, M22515, M22516, M22520, M22524, M22530, M22542, M22552, M22562, M22563, M22565, M22566, M22567, M22568, M22573, M22576, M22581, M22584, M22589, M22591, M22594, M22595, M22605, M22606, M22607, M22613, M22614, M22616, M22625, M22626, M22633, M22637, M22642, M22646, M22647, M22648, M22650, M22651, M22652, M22663, M22672, M22673, M22677, M22681, M22684, M22733, M22944. **VASHI-SECTOR 17:** F3237, F5775, F5777, F5785, F5786, F5808, F5815, F5816, F5817, F5827, F5837, F5847, F5848, F5885, F5886, F5906, F5909, F5910, F5911, F5933, F5936, F5954, F5957, F5964, F5966, F5986, ML/SMEGL/VS17/42.

Auction will be conducted at respective branches. Please note if the auction does not get completed on the same day due to any reasons, the same will be conducted on 13.06.2023 at 10.00 am at Muthoot FinCorp Ltd., First Floor, Aditi Apartment, F-2/B-1, Mini Market, Sec-09, Vashi, Navi Mumbai, Maharashtra - 400703. The bidders are requested to produce Photo Id card, Pan Card. The successful bidder should transfer the money through RTGS. **Muthoot FinCorp Ltd.**

inditrade

INDITRADE MICROFINANCE LIMITED
CIN : U67190MH2016PLC306585
Registered Office : Unit no T1-B, 5th Floor, C-wing, Phoenix House, Senapati Bapat Marg, Lower Parel, Mumbai-400013.
Extract of the Statement of Financial Results for the quarter and financial year ended March 31, 2023
(Rs in Lakhs except EPS data)

Sl. No.	Particulars	Quarter ended March 31, 2023 (Audited)	Quarter ended March 31, 2022 (Audited)	Year ended March 31, 2023 (Audited)	Year ended March 31, 2022 (Audited)
1	Total Income from Operations	286.99	1,378.54	4,295.91	4,870.05
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(2,298.82)	43.33	(2,084.43)	185.14
3	Net Profit / (Loss) for the period before tax (after Exceptional and/ or Extraordinary items)	(2,298.82)	43.33	(2,084.43)	185.14
4	Net Profit / (Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	(2,156.50)	36.51	(2,016.06)	132.95
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(2,143.25)	38.51	(2,002.29)	133.53
6	Paid up Share Capital	5,705.80	5,705.80	5,705.80	5,705.80
7	Reserves (excluding Revaluation Reserve)	(1,117.75)	884.55	(1,117.75)	884.55
8	Securities Premium Account	194.20	194.20	194.20	194.20
9	Net worth	4,782.25	6,784.55	4,782.25	6,784.55
10	Paid up Debt Capital / Outstanding Debt	14,777.18	27,856.88	14,777.18	27,856.88
11	Outstanding Redeemable Preference Shares	-	-		-
12	Debt Equity Ratio	3.09	4.12	3.09	4.12
13	Earnings Per Share (of Rs. 10/-each) (for continuing and discontinued operations) (not annualized for the quarter)				
	1. Basic	(3.78)	0.07	(3.53)	0.27
	2. Diluted	(3.78)	0.07	(3.53)	0.27
14	Capital Redemption Reserve	NA	NA	NA	NA
15	Debenture Redemption Reserve	NA	NA	NA	NA
16	Debt Service Coverage Ratio	NA	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA	NA

The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 52 of the SEBI (LODR) Regulations, 2015. The full format of the financial results are available on the websites of the Stock Exchange (BSE - www.bseindia.com) and the Company's website (www.inditrade.com).

For the other line items referred in Regulation 52(4) of the SEBI (LODR) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange (BSE) and can be accessed on www.bseindia.com and the Company's website www.inditrade.com

For and on behalf of
Inditrade Microfinance Limited

Sd/-
Alok Biswas
Managing Director
DIN: 03141650

Place : Mumbai
Date : May 23, 2023

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR VECTOR PROJECTS INDIA PRIVATE LIMITED OPERATING INTEGRATED TURNKEY INTERIOR SOLUTIONS PROVIDER AT MUMBAI, MAHARASHTRA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Vector Projects (India) Private Limited CIN: U20299MH2001PTC134091
2.	Address of the registered office	4th Floor, Vector House, L.B.S. Marg, Near Asian Paints Ltd. Bhandup (W). Mumbai MH 400078 IN
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	4th Floor, Vector House, L.B.S. Marg, Near Asian Paints Ltd. Bhandup (W). Mumbai MH 400078 IN
5.	Installed capacity of main products/services	Details not available
6.	Quantity and value of main products/ services sold in last financial year	Details not available
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Resolution Professional at: cirp.vectorprojects@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Resolution Professional at: cirp.vectorprojects@gmail.com
10.	Last date for receipt of expression of interest	09/06/2023
11.	Date of issue of provisional list of prospective resolution applicants	19/06/2023
12.	Last date for submission of objections to provisional list	24/06/2023
13.	Process email ID to submit EOI	cirp.vectorprojects@gmail.com

Sd/-
Ashok Barbole
Resolution Professional of Vector Projects (India) Private Limited
IBBI/IPA-001/IP-P-02280/2021-2022/13720
AFA No.: AA1/13720/02/070723/104402
Opp Pooja Hotel Near Ashok Hotel,
Tilak Nagar, Latur, Maharashtra – 413 512
Email ID: cirp.vectorprojects@gmail.com
Date and Place: Latur 25/05/2023

E-AUCTION SALE NOTICE

Sale of company / business as Going Concern / Assets of SV SVS Projects Private Limited (In Liquidation) ("Corporate Debtor") as per Regulation 32 of IBBI (Liquidation Process) Regulations, 2016
Regd. Office: Plot No. 31, 2nd Floor, Phase, Phase-1, Kalyan Nagar, Hyderabad - 38, Telangana. Corp. Office: D.No. 8-3-167/D/7/4/A, House of Shri Padmi Krishna, Lakshmi Nagar, Erragadda, Hyderabad - 500 038 Telangana.
Sale of company / business as Going Concern / Assets of SV SVS Projects PrivateLimited (In Liquidation) **("Corporate Debtor")** by the Liquidator appointed by Hon'ble National Company Law Tribunal, Hyderabad. The sale will be performed by the undersigned through E-Auction platform: https://www.bankeauctions.com.
(Amounts in Rs Crores)

No	Asset Description	Reserve Price	EMD Amount	Bid Increment al Value
1	Company as a whole as Going concern	75.00	7.50	0.05
2.	Date & Time of Auction	17.06.2023 From 10.00 am to 1.00 pm		
3.	Last Date for Submission of Bid Document, along with EMD	15th June 2023		
4.	Date & Time for Inspection	25th May 2023 to 8th June 2023 between 11.00 am to 1.00 pm [Contact Person: Liquidator Mobile No.7032808974		

Notes:
i) Security interest of Financial Creditors of the CD over all items of assets listed hereinabove was relinquished in favour of the liquidation estate.
ii) Prospective bidder who is desirous of submitting bid in the E-Auction Process is advised to send email to the Liquidator at liquidation.svsvs@gmail.com for ascertaining eligibility criteria for submission of bid.
iii) The bidders who meet the pre-bid qualifications and eligibility criteria can participate in the E-Auction, by bidding at least Reserve Price, i.e., Rs 75,00,00,000/- (Rupees Seventy-Five Crore Only).

Terms and Conditions of E-Auction are as under
i) This E-Auction Sale Notice is for the information of the prospective bidders who intend to participate in the sale process of SV SVS Projects Private Limited (In Liquidation) through E-Auction.
ii) E-Auction will be conducted on **"AS IS WHERE IS", "WHATEVER THERE IS" and "NO RECOURSE BASIS",** through Service Provider C1 India Private Limited, Gurgaon (https://www.bankeauctions.com).
iii) This Notice shall be read with E-Auction Process Information Memorandum containing details of the assets and the Corporate Debtor under liquidation available with the Liquidator. Contact No. for technical support is 7032808974 and Email for communication is liquidation.svsvs@gmail.com.
iv) The prospective bidders participating in the E-Auction are advised and accordingly expected to fill in the bid form before filling in and read the terms and conditions of the E-Auction carefully and submit the bid form along with the stipulated EMD before participating in the E-Auction.
v) The Liquidator has absolute right to accept or reject any or all bids or adjourn/postpone/ cancel the E-Auction Process or withdraw any property in whole or any part thereof from the E-Auction Process at any stage , without assigning any reason therefor.
vi) The Sale shall be subject to the provisions of the Insolvency and Bankruptcy Code, 2016 and the Regulations issued thereunder.

Place: Hyderabad
Date: 25.05.2023

Golla Ramakantha Rao
Liquidator
In the matter of SV SVS Projects Private Limited
AFA issued by IPAICAMI is valid up to 20.12.2023

महागाईविरोधात लढाई सुरूच, व्याजदरातील बदल आमच्या नियंत्रणात नाही; आरबीआय गव्हर्नरांचे वक्तव्य

नवी दिल्ली, दि. २४ (वृत्तसंस्था) : गेल्या काही महिन्यांमध्ये रिझर्व्ह बँकेनं रेपो दरात मोठी वाढ केली आहे. यानंतर सर्वच कर्जांचे हप्ते मोठ्या प्रमाणात वाढले आहेत. दरम्यान, रिझर्व्ह बँकेचे गव्हर्नर शक्तिकांत दास यांनी पुन्हा एकदा दरवाढीचे संकेत दिले आहेत. बुधवारी ते सीआयआयच्या वार्षिक संमेलनात सहभागी झाले होते. यावेळी त्यांनी महागाई, व्याजदरांसह थकित कर्ज आणि आर्थिक स्थितीवर भाष्य केलं.

व्याजदरातील बदल आमच्या नियंत्रणात नाही. परिस्थिती लक्षात घेऊन एमपीसी हा निर्णय घेते. महागाईविराधात लढा सुरू आहे. एप्रिलच्या तुलनेत मे महिन्यातील महागाई दर कमी राहण्याची शक्यता असल्याचे शक्तिकांत दास म्हणाले. 'जागतिक अर्थव्यवस्थेवर जियो पॉलिटिकल दबाव दिसून येत आहे. पुरवठा साखळीतील समस्या कमी झाल्यामुळे जागतिक विकासाला पाठिंबा मिळत आहे, ही दिलासादायक बाब आहे. जागतिक अनिश्चितता असूनही भारतीय बँकिंग व्यवस्था मजबूत स्थितीत आहे. आर्थिक क्षेत्राच्या स्थिरतेमुळे विकासाला आधार मिळतोय,' असंही त्यांनी स्पष्ट केलं. देशाचे सेवा क्षेत्र अतिशय उत्तम काम करत आहे. याशिवाय कृषी क्षेत्रातही चांगली वाढ दिसून आली. खाजगी कंपन्यांकडूनही गुंतवणुकीत वाढ दिसून आली आहे. दरम्यान, एल निनो हा कृषी क्षेत्रासाठी चिंतेचा विषय राहिला असल्याचंही त्यांनी नमूद केलं. 'परदेशातून येणारे पैसे विक्रमी पातळीवर येत आहेत. परंतु भारताला तंत्रज्ञान क्षेत्रात अधिक गुंतवणूकीची गरज आहे. तंत्रज्ञानाची व्याप्ती वाढवण्यात अनेक समस्या आहेत. खासगी क्षेत्राकडून तंत्रज्ञानातील गुंतवणूकीबाबत सरकारला मोठ्या अपेक्षा आहेत,' असं दास म्हणाले. रिझर्व्ह बँकेने गंगाजळी सुधारण्यासाठी फॉरेक्स इनफ्लोचा वापर केला. रिझर्व्ह बँक फॉरेक्स व्यवस्थापनावर सक्रिय आहे. यासाठी आमचं लक्ष एक्सचेंज रेटच्या स्थिरतेवर आहे. जागतिक स्तरावर १८ देशांसोबत रुपयाच्या व्यापाराला मान्यता देण्यात आली आहे. या अंतर्गत रुपयात व्यवहार करण्यासाठी ६५ व्होस्ट्रो खाती उघडण्यात आल्याची माहितीही दास यांनी यावेळी दिली.

फॉर्म जी

वेक्टर प्रोजेक्ट्स इंडिया प्रायव्हेट लिमिटेड यांच्याकरिता स्वारस्यांची अभिव्यक्ती आमंत्रण मुंबई, महाराष्ट्र येथे ऑपरेटिंग इंटिग्रेटेड टर्नकी इंटेरिअर सल्युशन्स प्रोव्हायडर.
(दिवाळखोरी व कर्जबाजारीपणा बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ए(१) अंतर्गत)

संबंधित विवरण		
१.	कॉर्पोरेट ऋणकोचे नाव तसेच पॅन/सीआयएन/ एलएलपी क्र. सीआयएन	वेक्टर प्रोजेक्ट्स (इंडिया) प्रायव्हेट लिमिटेड U20299MH2001PTC134091
२.	नोंदणीकृत कार्यालयाचा पत्ता	४ था मजला, वेक्टर हाऊस, एल. बी. एस. मार्ग, एशीअन पेंट्स लि. जवळ, भांडुप (प), मुंबई महाराष्ट्र ४०० ०७८ भारत.
३.	यूआरएल वेबसाइट	उपलब्ध नाही
४.	निश्चित मालमत्ता उपलब्ध असलेल्या ठिकाणाचा तपशील	४ था मजला, वेक्टर हाऊस, एल. बी. एस. मार्ग, एशीअन पेंट्स लि. जवळ, भांडुप (प), मुंबई महाराष्ट्र ४०० ०७८ भारत.
५.	मुख्य प्रोडक्ट्स/सर्व्हिसेसची प्रतिष्ठापित क्षमता	तपशील उपलब्ध नाही
६.	गत वित्तीय वर्षामध्ये विक्री केलेल्या मुख्य प्रडक्ट्स/ सर्व्हिसेसची मात्रा व मूल्य	तपशील उपलब्ध नाही
७.	कर्मचारी/ वर्कमेन यांची संख्या	शून्य
८.	गत उपलब्ध वित्तीय अहवाल यांसह पुढील तपशील (शेड्युल्स समवेत) व दोन वर्ष, धनकोंची सूची, संबंधित तारीख संबंधित उपक्रम व प्रक्रिया उपलब्ध	ठराव विशेषज्ञ यांच्या विनंतीवर पाठवावे : cirp.vectorprojects@gmail.com
९.	कोडच्या अनुच्छेद २५(२)(एच) अंतर्गत ठराव अर्जदारांकरिता पात्रता उपलब्ध असलेले	ठराव विशेषज्ञ यांच्या विनंतीवर पाठवावे : cirp.vectorprojects@gmail.com
१०.	स्वारस्यांची अभिव्यक्ती स्विकृतीची अंतिम तारीख	दि. ०९.०६.२०२३
११.	प्रस्तावित ठराव अर्जाची तरतूदीय सूची जारी करण्याची तारीख	दि. १९.०६.२०२३
१२.	तरतूद सूचीचे आक्षेप सादरीकरणाची अंतिम तारीख	दि. २४.०६.२०२३
१३.	ईओआय सादरीकरणाकरिता प्रक्रिया ईमेल आयडी	cirp.vectorprojects@gmail.com

सही/-
अशोक बारबोले
वेक्टर प्रोजेक्ट्स (इंडिया) प्रायव्हेट लिमिटेड यांचे ठराव विशेषज्ञ
IBBI/IPA-001/IP-P-02280/2021-2022/13720)
एएफए क्र. : एए१/१३७२०/०२/०७०७२३/१०४४०२
पुजा हॉटेल समोर, अशोक हॉटेलजवळ, टिळक नगर, लातूर, महाराष्ट्र ४१३ ५१२.
ईमेल आयडी : cirp.vectorprojects@gmail.com
दिनांक व ठिकाण : लातूर 25.05.2023

ग्लॅन्स फायनान्स लिमिटेड

सीआयएन : L65920MH1994PLC081333
७, किताब महल, १९२, डॉ. डी. एन. रोड, फोर्ट, मुंबई ४०० ००१.
ईमेल : glance@glancefin.com वेबसाइट : www.glancefinance.in दूर. क्र. : ४०१००१९३

दि. ३१ मार्च, २०२३ रोजी संपलेल्या तिमाही व वर्ष अखेरकरिता लेखापरीक्षित वित्तीय निष्कर्शांवर अहवाल

(रु. लाखांत) ईपीएस वगळता

अ. क्र.	तपशील	तिमाही अखेर	वर्ष अखेर	तिमाही अखेर
		३१.०३.२०२३	३१.०३.२०२३	३१.०३.२०२२
		लेखापरीक्षित	लेखापरीक्षित	लेखापरीक्षित
१.	कामकाजातून एकूण महसूल	२३१.१४	८२८.३६	२६१.३२
२.	कालावधीकरिता निव्वळ नफा/ तोटा (कर पूर्व, अतिरिक्त व अतिविशेष बाबी) ८.५६	(३२.१९)	(१६.५४)	
३.	कर पूर्व कालावधीकरिता निव्वळ नफा/ तोटा (अतिरिक्त व/वा अतिविशेष बाबी पश्चात)	८.५६	(३२.१९)	(१६.५४)
४.	कर पश्चात कालावधीकरिता निव्वळ नफा/ तोटा (अतिरिक्त व/वा अतिविशेष बाबी पश्चात)	३०.६८	(२९.३९)	(०.६४)
५.	कालावधीकरिता एकूण सर्वसमावेशक उत्पन्न (कालावधीकरिता समाविष्ट नफा /(तोटा) (कर पश्चात) व अन्य सर्वसमावेशक उत्पन्न (कर पश्चात)	२१.४६	९३.६६	(७५.९०)
६.	इक्विटी भाग भांडवल	२२७.५२	२२७.५२	२२७.५२
७.	उत्पन्न प्रति शेअर (रु. १०/– प्रत्येकी)			
	मूळ	१.३६	(१.३०)	(०.०३)
	सौम्यीकृत	१.३६	(१.३०)	(०.०३)

टीप :
१. वरील वित्तीय अहवाल लेखा समितीद्वारे पाहण्यात आला आहे व दि. २४ मे, २०२३ रोजी आयोजित त्यांच्या संबंधित सभेमध्ये संचालक मंडळाच्या आदेशान्वये मंजूर करण्यात आला आहे. वैधानिक लेखापरीक्षित अहवाल लेखा ओपिनीअन वर सुधारित करण्यात येईल. वरील लेखापरीक्षित वित्तीय अहवाल बॉम्बे स्टॉक एक्सचेंज वेबसाइट www.bseindia.com व कंपनीची वेबसाइट www.glancefinance.in वर उपलब्ध आहे.
२. कंपनीज (भारतीय लेखा अहवाल) नियम, २०१५ (आयएनडी एएस) यांच्यासह तयार केलेले सदर अहवाल कपनी कायदा, २०१३ च्या अनुच्छेद १३३ अंतर्गत विहित असून व अन्य मंजूर लेखा प्रॅक्टीसेस व पॉलीसीज अनुसार लागू असेल.
३. कंपनी कंपनीच्या मुख्य व्यवसायांच्या अनुसार वित्तीय व गुंतवणूक उपक्रम व सर्व अन्य उपक्रम राबविण्याकरिता प्रायमरीली नियुक्त केली आहे. पुढे, सर्व उपक्रम ॲक्टच्या अनुच्छेद १३३ अंतर्गत विहित आयएनडी एएस १०८ ऑपरेटिंग सेगमेंट्स अनुसार विभिन्नरित्या अहवाल सेगमेंट मधील असतील.
४. कंपनीने सध्या चालू वित्तीय वर्षाच्या अखेरकरिता निव्वळ उत्पन्नाच्या ५० टक्केपेक्षा जास्त वित्तीय मालमत्तांवर एकूण मालमत्ता व उत्पन्नाच्या ५० टक्के वित्तीय मालमत्तेमध्ये वाढ केली आहे. त्यामुळे, कंपनी एनबीएफसी नोंदणीकरण धारक असून रिझर्व्ह बँक ऑफ इंडियाकडे उर्वरित ताळेबंद तारीख आहे. कंपनी रिझर्व्ह बँक ऑफ इंडियाच्या प्रक्रियेमध्ये आहे व कंपनी कायदा, २०१३ च्या अनुसूची ३ च्या विभाग ३ अनुसार तयार केलेल्या वित्तीय अहवाला अनुसार व एनबीएफसी परवानाच्या तात्काळ सस्पेंशनकरिता अहवालीत आहे.
५. दि. ३१ मार्च, २०२३ व दि. ३१ मार्च, २०२२ अखेर तिमाहीकरिता आकडेवारी व उर्वरित आकडेवारी लेखा आकडेवारी दरम्यान दि. ३१ डिसेंबर, २०२२ व दि. ३१ डिसेंबर, २०२१ रोजी अखेर नऊ महिने पर्यंत आकडेवारी अलेखापरीक्षित व संपूर्ण वित्तीय वर्ष म्हणून प्रसिद्ध करण्यात येईल.
६. मागील कालावधीची आकडेवारी/वर्षाची आकडेवारी जी वर्गीकरण करण्याच्या पुष्टी करण्याकरिता/ पुन:निर्धारित करण्यात येत आहे.

ग्लॅन्स फायनान्स लिमिटेडकरिता
सही/-
नरेंद्र कर्णावत
संचालक
डीआयएन : ०००२७१३०

ठिकाण : मुंबई
दिनांक : २४ मे, २०२३

दामोदर इंडस्ट्रीज लिमिटेड

Damodar Group

नोंदणीकृत कार्यालय : १९/२२ आणि २७/ ३०, मधू इस्टेट, पांडुरंग बुधकर मार्ग, वरळी, मुंबई ४०० ०१३.
सीआयएन क्रमांक : एल १७११० एम एच १९८७ पीएलसी ०४५५७५
दूरध्वनी क्रमांक : + ९१ २२ ४९७६३२०३
इ मेल : cs@damodargroup.com ● www.damodargroup.com

समभागधारकांना सूचना

(अदत्त / दावारहित लाभांश आणि कंपनीचे इक्विटी समभाग गुंतवणूकदार शिक्षण आणि संरक्षण निधी (आयईपीएफ) खात्यात हस्तांतरित करण्यासाठी)

विषय : (१) अदत्त / दावारहित लाभांशावर दावा करण्यासाठी स्मरणसूचना
(२) कंपनीचे दावारहित इक्विटी समभाग गुंतवणूकदार शिक्षण आणि संरक्षण निधी (आयईपीएफ) खात्यात हस्तांतरित करणे

याद्वारे सूचित करण्यात येते की, कंपनी कायदा २०१३ (कायदा) च्या तरतुदींच्या अनुसार तसेच त्यासह वाचा गुंतवणूकदार शिक्षण आणि संरक्षण निधी प्राधिकरण (लेखांकन, अंकेक्षण, हस्तांतरण आणि परतावा) नियम २०१६ (नियम) जे कॉर्पोरेट व्यवहार मंत्रालय, भारत सरकार यांनी अधिसूचित केले आहेत, त्यांच्या अनुसार.

कायद्याच्या कलम १२४ (५) मधील तरतुदींच्या अनुसार सात वर्षे अदा न करण्यात आलेला किंवा दावारहित लाभांश कंपनीकडून गुंतवणूकदार शिक्षण आणि संरक्षण निधी (आयईपीएफ) यांच्याकडे हस्तांतरित केला जाणे आवश्यक आहे.

कंपनीच्या सभासदांना याद्वारे कळविण्यात येते की कंपनी कायदा २०१३ चे कलम (६) च्या तरतुदींच्या अनुसार असे सर्व समभाग ज्यांच्या लाभांशावर सलग सात वर्षे किंवा त्याहून अधिक काळ दावा करण्यात आलेला नाही किंवा लाभांश अदा करण्यात आलेला नाही असे समभाग गुंतवणूकदार शिक्षण आणि संरक्षण निधी (आयईपीएफ) यांच्याकडे हस्तांतरित करणे आवश्यक आहे, ज्याची स्थापना भारत सरकारने केली आहे.

तसेच आयईपीएफ प्राधिकरण (लेखांकन, अंकेक्षण, हस्तांतरण आणि परतावा) नियम २०१६ च्या तरतुदींच्या अनुसार तसेच त्यामध्ये करण्यात आलेल्या सुधारणांच्या अनुसार (आयईपीएफ नियम) संबंधित सभासद ज्यांच्या संदर्भात सलग सात वर्षे लाभांश अदा करण्यात आलेला नाही किंवा त्यावर दावा करण्यात आलेला नाही त्यांना अशा अदत्त / लाभांशावर दावा करण्याची संधी देण्यात येत आहे. त्यासाठी त्यांच्या स्वाक्षरीचे विनंती पत्र, पॅनकार्डची स्वयंसाक्षांकीत प्रत, रद्द केलेला धनादेश आमचे रजिस्ट्रार आणि ट्रान्स्फर एजंट्स (आरटीए), लिंक इन टाइम इंडिया प्रायव्हेट लिमिटेड, सी १०१, २४७ पार्क, एलबीएस मार्ग, विक्रोळी (पश्चिम) मुंबई ४०० ०८३, दूरध्वनी क्रमांक : (०२२) ४९१८६२७०, इ मेल : iepf.shares@linkintime.co.in यांना २४/०९/२०२३ पर्यंत पाठवून देणे आवश्यक आहे.

अशा सभासदांची यादी, समभागांची संख्या आणि लाभांशाची रक्कम जी आयईपीएफ प्राधिकरण यांच्याकडे हस्तांतरित करणे आवश्यक आहे त्याचा तपशील कंपनीच्या संकेतस्थळावर देण्यात आला आहे. वैध दावे कंपनीकडे २४/०९/२०२३ पर्यंत प्राप्त न झाल्यास कंपनी असे समभाग सदरील आयईपीएफ नियमात नमूद केलेल्या तरतुदींच्या अनुसार हस्तांतरित करण्याच्या दृष्टीने आवश्यक तो क्रम घेईल.

एकदा समभाग कंपनीकडून आयईपीएफ प्राधिकरण यांच्याकडे हस्तांतरित करण्यात आल्यानंतर अशा समभागांवर संबंधित समभागधारकांना केवळ आयईपीएफ प्राधिकरण यांच्याकडे वरील प्रमाणे नमूद केलेल्या आयईपीएफ नियमांमधील विहित प्रक्रियेचा आणि त्यात वेळोवेळी करण्यात आलेल्या सुधारणांचा अवलंब करून दावा करता येईल.

वित्तीय वर्ष २०१५- १६ (अंतरिम लाभांश) करिता आणि त्यानंतर दावारहित / अदत्त लाभांश यांचा तपशील, जो कंपनीकडे उपलब्ध आहे, त्याचा सविस्तर तपशील कंपनीचे संकेतस्थळ http ://www.damodargroup.com/ investor येथे गुंतवणूकदार माहिती विभागात उपलब्ध करून देण्यात आला आहे.
सर्व सभासदांना आवाहन करण्यात येते की त्यांनी अशा अदत्त / दावारहित लाभांशावर दावा करावा.
या संदर्भात कोणत्याही स्वरूपाच्या शंका असल्यास सभासदांनी कंपनी सेक्रेटरी किंवा आमचे आरटीए लिंक इन टाइम इंडिया प्रायव्हेट लिमिटेड यांच्याशी पत्रव्यवहार / इ मेलच्या माध्यमातून संपर्क साधावा.

दामोदर इंडस्ट्रीज किमिटेड यांच्या करिता
स्वाक्षरी / -
सुबोध कुमार सोनी
कंपनी सेक्रेटरी

स्थळ : मुंबई
दिनांक : २४/०५/२०२३

PRESSURE SENSITIVE SYSTEMS (INDIA) LIMITED

CIN: L24295MH1987PLC045502
Reg. Office : 706, 179, 180, Kamlacharan, Jawahar Ngr Rd No. 2, Goregoan (W), Nr. Railway Gate No. 27, Mumbai City, Maharashtra – 400 062, India
Administrative Office: 441, Block-C 1-1, TPS-14, Sumel-11, Indian Textile Plaza, Shahibaug, Ahmadabad-380004, Gujarat, India • **Phone:** +91 8732993143
Email: pressuresensetive@gmail.com, • **Website:** www.pressuresensitive.club

Extract of Consolidated Financial Result For The Quarter And Year Ended on March 31, 2023

(₹ in Lakh except EPS)

Particulars	Quarter ended on 31/03/2023	Year ended on 31/03/2023	Quarter ended on 31/03/2022
	Audited	Audited	Audited
Total Income From Operations	4108.91	4108.91	0.00
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	3855.82	3844.05	(1.29)
Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	3855.82	3844.05	(1.29)
Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	3855.82	3844.05	(1.29)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	3855.82	3844.05	(1.29)
Equity Share Capital	1483.27	1483.27	1483.27
Reserves (excluding Revaluation Reserve as per the audited Balance Sheet of the previous year)	–	3440.95	–
Earnings Per Share (for continuing and discontinued operations)-			
Basic: (not annualized for the quarter ended)	(0.00)	2.59	(0.00)
Diluted: (not annualized for the quarter ended)	(0.00)	2.59	(0.00)

Note :
1. The above financial is an extract of the detailed format of quarterly Financial Results filed with the BSE Limited under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015. The full format of the quarterly Financial Results are available on the Website of BSE Limited at www.bseindia.com and Company's website at www.pressuresensitive.xyz.
2. **Additional Information of Standalone Financial Results is as under;**

Particulars	Quarter ended on 31/03/2023	Year ended on 31/03/2023	Quarter ended on 31/03/2022
	Audited	Audited	Audited
Total Income From Operations	13.52	13.52	0.00
Net Profit for the period before Tax (after Exceptional and/or Extraordinary items)	11.89	0.12	(1.29)
Net Profit for the period after Tax (after Exceptional and/or Extraordinary items)	11.89	0.12	(1.29)

For, Pressure Sensitive Systems (India) Limited
--sd--
Bhagyesh Jayantibhai Mistry
Managing Director

Date: May 23, 2023
Place: Ahmedabad

लॅडरअप फायनान्स लिमिटेड

Ladderup
Engineering Growth

नोंदणीकृत कार्यालय : ए-१०२, १ ला मजला, हॉलमार्क बिझीनेस प्लाझा, संत ज्ञानेश्वर मार्ग, गुरुनानक रुग्णालय जवळ, वांद्रे (पूर्व), मुंबई ४०० ०५१, भारत.
दूर. : +९१-२२-४२४६ ६३६३ फॅक्स : +९१ २२ ४२४६ ६३६४ सीआयएन : L67120MH1993PLC074278
ई-मेल : info@ladderup.com वेबसाइट : www.ladderup.com

दि. ३१ मार्च, २०२३ रोजी संपलेल्या तिमाही व वर्ष अखेरकरिता एकत्रित लेखापरिक्षीत वित्तीय निष्कर्षाचा अहवाल

(रु. लाखात ईपीएस वगळता)

अनु. क्र.	विवरण	तिमाही अखेर			वर्ष अखेर	
		३१.०३.२०२३	३१.१२.२०२२	३१.०३.२०२२	३१.०३.२०२३	३१.०३.२०२२
		लेखापरीक्षित	अलेखापरीक्षित	लेखापरीक्षित	लेखापरीक्षित	लेखापरीक्षित
१.	कार्यचलनातून एकूण उत्पन्न (निव्वळ)	३३६.६७	२३३.९५	२७६.०६	१,११७.८१	१,१६८.७८
२.	सामान्य उपक्रमांपासून कालावधीकरिता निव्वळ नफा/तोटा (कर पूर्व, अतिरिक्त व/वा अतिविशेष बाबींपश्चात)	१४.२६	(६८.५६)	३५.२८	(१३४.३८)	४९८.६५
३.	करपश्चात कालावधीकरिता निव्वळ नफा/तोटा (कर पश्चात, अतिरिक्त व/वा अतिविशेष बार्बीपश्चात)	१४.२६	(६८.५६)	३५.२८	(१३४.३८)	४९८.६५
४.	करपश्चात कालावधीकरिता निव्वळ नफा/ तोटा (अतिरिक्त व/वा अतिविशेष बाबींपश्चात)	२.४४	(६९.७६)	(१२.००)	(१३१.१०)	३६५.२४
५.	कालावधीकरिता एकूण सर्वसमोवशक उत्पन्न (कालावधीकरिता समाविष्ट नफा/ तोटा (करपश्चात) व अन्य सर्वसमावेशक उत्पन्न (कर पश्चात)	(२७१.७८)	(३३१.५१)	(२२४.२१)	१७.४१	८३६.७६
६.	प्रदानित भाग भांडवल (रु. १०/- प्रत्येकीचे शेअर्सचे दर्शनी मूल्य)	१,२८५.२६	१,२८५.२६	१,२८५.२६	१,२८५.२६	१,२८५.२६
७.	उत्पन्न प्रति शेअर (रु. १०/- प्रत्येकी)					
	ए. मूळ (रु. मध्ये)	०.०१	(०.४५)	(०.१२)	(१.००)	१.८४
	बी. सौम्य (रु. मध्ये)	०.०१	(०.४५)	(०.१२)	(१.००)	१.८४

* अंतरिम कालावधीकरिता उत्पन्न प्रति शेअर्स वार्षिक नाही आहे.

टीप :
१. एकत्रित तपशील :

अनु. क्र.	विवरण	तिमाही अखेर			वर्ष अखेर	
		३१.०३.२०२३	३१.१२.२०२२	३१.०३.२०२२	३१.०३.२०२३	३१.०३.२०२२
१.	कार्यचलनातून एकूण महसूल	३३.२३	२८.०५	१४.८७	१२९.८१	१३७.८७
२.	करपूर्व निव्वळ नफा	(१०.८९)	(२०.९०)	(३२.८४)	(१९५.६२)	(३३.६३)
३.	कर पश्चात निव्वळ नफा	(२३.७३)	(१९.४६)	(२९.९०)	(१६३.७३)	(३७.७०)
४.	उत्पन्न प्रति शेअर (रु.) (मूळ/ सौम्य)	(०.१८)	(०.१५)	(०.२३)	(१.२७)	(०.२९)

२. वरील हे सेबी (सूची अनिवार्यता व विमोचन आवश्यकता) विनियमन २०१५ च्या विनियम ३३ अंतर्गत स्टॉक एक्सचेंजेससह दि. ३१ मार्च, २०२३ रोजी अखेर तिमाहीचा व वर्ष अखेर वित्तीय अहवालाचा विस्तृत प्रारूपांचे सारांश आहे. सदर तिमाही अखेर व वर्ष अखेर वित्तीय निष्कर्ष अहवाल कंपनीची वेबसाइट www.ladderup.com वर व बीएसई लिमिटेड www.bseindia.com वर उपलब्ध आहे.
३. निव्वळ नफा/ तोटावरील अहवाल, एकूण सर्वसमावेशक उत्पन्न वा कोणतेही अन्य संबंधित वित्तीय बाबी व सुधारणा वा खाते धोरण सूचना देऊन बंद करण्यात येतील.

मंडळाच्या वतीने व त्यांच्याकरिता
सुनिल गोयाल
डीआयएन ००५०३५७०
व्यवस्थापकीय संचालक

ठिकाण : मुंबई
दि. २४ मे, २०२३

(Continued from previous page...)

In case of any revisions in the Price Band, the Bid/ Issue Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/ Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/ Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, will be widely disseminated by notification to the Stock Exchange, by issuing a press release, and also by indicating the change on the website of the Book Running Lead Managers and the terminals of the other members of the Syndicate and by intimation to SCSBs, the Sponsor Bank, Registered Brokers, Collecting Depository Participants and Registrar and Share Transfer Agents.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50 % of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Manager, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RIBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see ***"Issue Procedure"*** beginning on page 198 of the Red Herring Prospectus.

Bidders/ Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidders/Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidders/ Applicants as available on the records of the depositories. These Demographic Details may be used, among other things, for or unblocking of ASBA Account or for other correspondence(s) related to an Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants' sole risk. Bidders /Applicants should ensure that PAN, DP ID and the Client ID are correctly filled in the Bid cum Application Form. The PAN, DP ID and Client ID provided in the Bid cum Application Form should match with the PAN, DP ID and Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see ***"History and Corporate Structure"*** on page 118 of the Red Herring Prospectus and Clause 3 of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section ***"Material Contracts and Documents for Inspection"*** on page 252 of the Red Herring Prospectus.

LIABILITY OF MEMBERS AS PER MOA: The Liability of the members is limited and this liability is limited to the amount unpaid, if any, on the shares held by them.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The Authorized share Capital of the Company is ₹ 8,50,00,000/- (Rupees Eight Crores Fifity Lacs only) divided into 85,00,000 (Eighty Five Lacs) Equity Shares of ₹ 10.00/- (Rupees Ten only) each. For details of the Capital Structure, see ***"Capital Structure"*** on the page 58 of the Red Herring Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at the time of signing of the Memorandum of Association of our Company: Mr. Khursheed Alam - 2,500 Equity Shares, Mr. Mehboob Alam - 5,000 Equity Shares and Mr. Shakir Khan – 2,500 Equity Shares of ₹10.00/- each. Details of the main objects of the Company as contained in the Memorandum of Association, see ***"History and Corporate Structure"*** on page 118 of the Red Herring Prospectus. For details of the share capital and capital structure of the Company see ***"Capital Structure"*** on page 58 of the Red Herring Prospectus.

LISTING: The Equity Shares issued through the Red Herring Prospectus are proposed to be listed on the SME Platform of BSE Limited. Our Company has received an 'in-principle' approval from the BSE for the listing of the Equity Shares pursuant to letter dated April 26, 2023. For the purpose of the Issue, the Designated Stock Exchange shall be the SME Platform of BSE Limited. A signed copy of the Red Herring Prospectus has been delivered for registration to the ROC on May 24, 2023 and Prospectus shall be delivered for filing to the RoC in accordance with Section 26(4) of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/ Issue Closing Date, see ***"Material Contracts and Documents for Inspection"*** on page 252 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA (SEBI"): Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Red Herring Prospectus has been filed with SEBI. In terms of the SEBI Regulations, the SEBI shall not issue any observation on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 161 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by the SME Platform of BSE Limited should not in any way be deemed or construed that the contents of the Prospectus or the price at which the equity shares are offered has been cleared, solicited or approved by BSE Limited, nor does it certify the correctness, accuracy or completeness of any of the contents of the Prospectus. The investors are advised to refer to the Prospectus for the full text of the Disclaimer clause pertaining to BSE Limited.

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to ***'Risk Factors'*** on page **26** of the Red Herring Prospectus.

ASBA*	Simple, Safe, Smart way of Application- Make use of it!!!	*Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.	Mandatory in Public Issues from January 01, 2016. No Cheque will be accepted

UPI — UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for Retail Individual Investors (RII)**
Investors are required to ensure that the bank account used for bidding is linked to their PAN. UPI – Now available in ASBA for RIIs applying through Registered Brokers, DPs & RTAs. RIIs also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account.

Investors have to apply through the ASBA process. "ASBA has to be availed by all the investors except anchor investor. UPI may be availed by Retail Individual Investors. For details on the ASBA and the UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Issue Procedure" beginning on page **198** of the Red Herring Prospectus. The process is also available on the website of Association of Investment Bankers of India ("AIBI"), the Stock Exchanges and in the General Information Document.

**ASBA forms can be downloaded from the website of SME Platform of BSE Limited.*

***List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. ICICI Bank Limited has been appointed as Sponsor Bank for the Issue, in accordance with the requirements of the SEBI circular dated November 1, 2018, as amended. For UPI related queries, investors can contact NPCI at the tollfree number-18001201740 and Mail Id- ipo.upi@npci.org.in. For the list of UPI Apps and Banks live on IPO, please refer to the link www.sebi.gov.in. For issue related grievance investors may contact: Gretex Corporate Services Limited - Ms. Dimple Magharam Slun (+91 96532 49863) (Email Id: info@gretexgroup.com).*

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GRETEX **GRETEX CORPORATE SERVICES LIMITED** Office No. 13, 1st Floor, New Bansilal Building, Raja Bahadur Mansion, 9-15, Homi Modi Street, Fort, Mumbai – 400 001 **Telephone:** +91 96532 49863 **E-mail:** info@gretexgroup.com **Website:** www.gretexcorporate.com **Investor grievance:** info@gretexgroup.com **Contact Person:** Ms. Dimple Magharam Slun **SEBI Registration Number:** INM000012177	**BIGSHARE SERVICES PRIVATE LIMITED** **Address:** 1st Floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri East, Mumbai – 400 059 **Tel:** +91 – 22 – 6263 8200 **Fax:** +91 – 22 – 6263 8299 **Email**: ipo@bigshareonline.com **Website:** www.bigshareonline.com **Investor Grievance Email:** investor@bigshareonline.com **Contact Person:** Mr. Sagar Pathare **SEBI Registration Number:** INR000001385	COMRADE **COMRADE APPLIANCES LIMITED** Shop No. 39, Ground Level I, Dewan Centre, 183-186, S.V. Road, Jogeshwari West, Mumbai - 400102, Maharashtra, India. **Telephone No.:** 022-66959545 **Website:** www.comrade.net.in | **Email:** info@comrade.net.in **Contact Person:** Ms. Kiran Tilwani Company Secretary and Compliance Officer **CIN:** U74999MH2017PLC292817 Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.comrade.net.in, the website of the BRLM to the Issue at www.gretexcorporate.com, the website of BSE SME at www.bsesme.com, respectively.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: Shop No. 39, Ground Level I, Dewan Centre, 183-186, S.V. Road, Jogeshwari West, Mumbai - 400102, Maharashtra, India., Telephone: 022-66959545; BRLM: Gretex Corporate Services Limited, Telephone: +91–96532 49863 and the Syndicate Member: Gretex Share Broking Private Limited, Telephone: +91 022-4002 5273 and at the selected locations of the Sub-Syndicate Members, Registered Brokers, RTAs and CDPs participating in the Issue. Bid-cum-application Forms will also be available on the website of BSE SME and the designated branches of SCSBs, the list of which is available at websites of the stock exchanges and SEBI.

ESCROW COLLECTION BANK/ REFUND BANK/ PUBLIC ISSUE ACCOUNT BANK/ SPONSOR BANK: ICICI Bank Limited.

UPI: Retail Individual Bidders can also Bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
For Comrade Appliances Limited
Sd/-
Khursheed Alam
Managing Director

Place: Mumbai
Date: May 24, 2023

Disclaimer: Comrade Appliances Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, Mumbai, Maharashtra on May 24, 2023 and thereafter with SEBI and the Stock Exchange. The RHP is available on the website of SME Platform of BSE Limited at www.bsesme.com and is available on the websites of the BRLM at www.gretexcorporate.com. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled ***"Risk Factors"*** beginning on page 26 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

AdBaaz